

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.20108/2019

(Arising out of impugned final judgment and order dated 18-07-2018 in CRLA No. 4861/2011 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

KISHAN DEV & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.128771/2019-CONDONATION OF DELAY IN FILING SLP, IA No.128773/2019-EXEMPTION FROM FILING O.T. and IA No.128772/2019-CONDONATION OF DELAY IN REFILING SLP)

Date : 02-09-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s)

Mr. S.R. Singh, Sr. Adv.
Mr. Ankur Prakash, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Heard the learned Senior counsel appearing for the petitioner.

Learned Senior counsel states that he wants to delete Respondent No.2 from the array of parties.

He is permitted to do so at his risk.

Let cause title be amended accordingly.

Application seeking exemption from filing official translation of Annexure(s) is allowed.

Issue notice.

(VISHAL ANAND)
COURT MASTER (SH)

(RAJ RANI NEGI)
ASSISTANT REGISTRAR